



2026:AHC:24723

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4517 of 2026

Devendra Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 18 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2-Deputy Collector/Sub Divisional Magistrate, Tehsil-Nizamabad, District Azamgarh to decide Case No.2290 of 2024, Computerized Case No.T202415060202290 expeditiously.
4. It is argued by counsel for the petitioners that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026

Pramod Tripathi